

In the High Court of Judicature, Bombay.

Thursday, the 17th day of November 1864.

SPECIAL APPEAL No. 652 of 1864.

Anaji bin Hanvuntji Patil
of the Poona District.

Appellant

(Original Plaintiff)

versus

Tumbaji bin Surtaji and
Lakshoomun bin Akkaji &
Govind bin Bhooaji of the
Poona District (Original Defendants)

Respondents

Rs. 60 - - -

The claim in the Original Suit was to recover a piece of land
alleged to have been mortgaged to Plaintiff's Grandfather.

In Appeal No. 30 of 1865 the P. S. D.
of the District of Poona at Poona reversed
the Decree of the Muzaf Taleeqa who had decreed in favor of the
Plaintiff.

A Special Appeal was preferred in the High Court on the grounds that (1) the
decision of the Principal Sudder Ameen is
contrary to law in that he has erred in
considering as not proved, the document
Exhibit

Exhibit N^o 3 it being more than 30 years old and coming from the proper custody proves itself that (2) the Principal Sudder Ameen has decided contrary to Respondents admissions in their Statement N^o 31 made in the course of this suit. that (3) the Principal Sudder Ameen erred in applying Act XIV of 1859 to this case, the suit having been filed when Regulation V of 1827 was in force. that (4) the Principal Sudder Ameen erred in holding under any circumstances that the claim could be barred by the Statute. that (5) the Principal Sudder Ameen's finding on the first point laid down by him for decision is so obscure as to be unintelligible.

The Court confirms the decree of the Principal Sudder Ameen.

Cats on Special Appellant.

Joseph Arnould.

A. Kinloch Forbes.

A. W. Mander

MEMORANDUM OF COSTS incurred in Special Appeal No. 652

of 1864 against the decision of the P. S. Ameer of the District of Poona and disposed of on the 17th Nov. 1864. by confirming the same.

BY THE APPELLANT—

IN THE DISTRICT.

In the Moonsiff's Court	28	8	10		
In the Principal Sudder Ameer's Court.	2	12	10		
				31	5 8.

IN THIS COURT.

Stamp for Memorandum of Special Appeal	4	"	"		
Stamps for copies of Decree and Judgment	3	8	"		
Stamp for Vukalutnama	2	"	"		
Stamp of an application to enter the name of the Appellant's heir	"	"	"		
Batta for Process and Postage	1	15	"		
Sectioner's Fee	"	12	5		
Vukeel's Fee	1	12	10		
				14	" 3

Rupees.... 45 5 11

BY THE RESPONDENT—

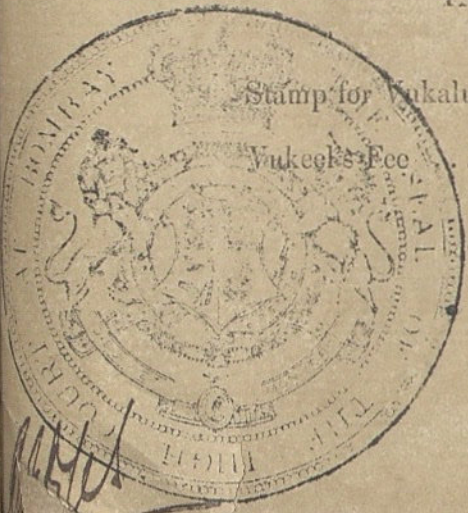
IN THE DISTRICT.

In the Moonsiff's Court	4	4	10		
In the Principal Sudder Ameer's Court	8	15	8		
				13	4 6

IN THIS COURT.

Stamp for Vukalutnama	"	"	"		
Vukeel's Fee	"	"	"		
				"	" "
				13	4 6

Rupees.... 13 4 6



Handwritten signatures and names:
 The 17th Nov. 1864
 Seal of the Court
 At a Sudder Ameer's Court